

TO BE PUBLISHED IN PART II SECTION 3 (ii) OF THE GAZETTE OF INDIA
 GOVT. OF INDIA
 CENTRAL BOARD OF DIRECT TAXES
 NEW DELHI. DATED THE 29th July, 1976

NOTIFICATION
 INCOME TAX

No.1414 (F.No.191/24/76.IT(AI) In exercise of the powers conferred by Sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that entries against Serial Nos. 18 & 18A of the Schedule appended to the Board's notification No.879 (F.No.187/2/74.IT(AI) dt. 20.7.1974 as amended from time to time shall be substituted by the following.

Commissioner of Income Tax.	Head Quarters	Jurisdiction.
1	2	3
18 Patiala	Patiala	1. Barnala 2. Central Circles & Ludhiana 3. Dists. I&II Ludhiana. 4. Estate Duty-cum-Income-tax Circle, Ludhiana. 5. Estate Duty-cum-Income-tax Circle, Patiala. 6. Khanna. 7. Kangre, Chamba, Hamirpur & Una Distt. at Palampur 8. Malerkotla. 9. Mansi. 10. Patiala. 11. Simla 12. Sangrur. 13. Special Ward, Chandigarh.
18-A Haryana	Rohtak	1. Ambala. 2. Bhiwani. 3. Companies Ward Rohtak 4. Estate Duty-cum-Income-Tax Circle, Gurgaon. 5. Dists. I (excluding special Ward) and II Chandigarh) 6. Faridabad. 7. Gurgaon. 8. Hissar. 9. Jind 10. Karnal. 11. Panipat. 12. Rewari. 13. Rohtak. 14. Sirsa. 15. Sonapat.

This notification shall come into force w.e.f. 16.8.76

sd/-
(T.P. JHUNJHUNWALA)
Secretary Central Board of Direct Taxes

The Manager,
Govt. of India Press,
Ring Road, Mayapuri Industrial Area,
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AUTHORISED FOR ISSUE

(R.V. RAMPHAN)

sd/-
(T.P. JHUNJHUNWALA)
SECRETARY CENTRAL BOARD OF DIRECT TAXES

Virdi:
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